## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2733

TO BE ANSWERED ON THE 16<sup>TH</sup> DECEMBER, 2025/ AGRAHAYANA 25, 1947 (SAKA)

#### **FLOOD RELIEF TO KARNATAKA**

#### 2733. SHRI E TUKARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the action taken by the Government on the flood-related proposals submitted by Karnataka seeking assistance under the National Disaster Response Fund (NDRF), including those pertaining to rescue operations, immediate relief and long-term reconstruction and the details thereof;
- (b) whether any financial assistance has been approved or released by the Government against these proposals and if so, the details thereof and if not, the reasons therefor; and
- (c) the timeline by which the Government intends to complete the examination and take a final decision on the pending proposals?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters including flood from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with Government of India's approved items and norms. In order to supplement the efforts of the State, additional financial assistance is extended from the National Disaster Response

Fund (NDRF), in case of disaster of 'severe nature', in accordance with the established procedure. The entire exercise requires adhering to the established procedure envisaged in the NDRF/ SDRF guidelines, which is accessible on the Ministry's website: <a href="https://www.ndmindia.mha.gov.in">www.ndmindia.mha.gov.in</a>.

As per laid down procedure, a three tier system is followed for calculation of the additional financial assistance from NDRF. Firstly, an on-the-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/ Departments, along with the officials of the State concerned. The report of IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by Union Home Secretary and consisting of representatives of various Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by Hon'ble Union Home Minister and consisting of Union Finance Minister, Union Agriculture Minister and Vice-Chairman, NITI Aayog as Members. Quantum of funds is released from NDRF after approval of HLC.

In order to support the affected people of the State, an amount of Rs. 1024.80 crore (Rs. 768.80 crore Central Share + 256.00 crore State share) has been allocated to the State Government of Karnataka for the financial year 2025-26 under SDRF. Both the installments of Rs. 384.40 crore each

-3-

### L.S.US.Q.NO. 2733 FOR 16.12.2025

of Central share had released to the State Government on 18.06.2025 and 22.10.2025 respectively. In addition, the State Government has reported an opening balance of Rs 445.87 crore in its SDRF account as on 1<sup>st</sup>April, 2025.

In the instant cases, even before the receipt of a memorandum from State Government of Karnataka, an IMCT was constituted on 24.11.2025 by the Ministry of Home Affairs (MHA). Upon receipt of report from the IMCT, further financial assistance under NDRF is considered as per laid down procedure.

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